

**Before the Appellate Tribunal for Electricity  
( Appellate Jurisdiction )**

**Appeal No. 246 of 2012 &  
IA Nos. 401 & 402 of 2012 & 71, 245, 439 & 442 of 2013  
& IA No. 139 of 2014**  
**&**  
**Appeal No. 229 of 2012 &  
IA No. 368 of 2012**

**Dated : 10<sup>th</sup> November, 2014**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**In the matter of**

**Appeal No. 246 of 2012 &  
IA Nos. 401 & 402 of 2012 & 71, 245, 439 & 442 of 2013  
& IA No. 139 of 2014**

**Tata Power Co. Ltd.  
Versus.**

**...Appellant(s)**

**Maharashtra Electricity Regulatory Commission & Anr.**

**...Respondent(s)**

Counsel for the Appellant(s) : Mr. C.S. Vaidyanathan, Sr. Adv.  
Mr. Ramji Srinivasan, Sr. Adv  
Ms. Poonam Varma  
Mr. Vishal Anand  
Mr. Rahul Kinra

Counsel for the Respondent(s): Mr. J.J. Bhatt, Sr. Adv.  
Ms. Anjali Chandurkar  
Mr. Hasan Murtaza for RIL

Mr. Buddy A. Ranganadhan for R.1

**Appeal No. 229 of 2012 &  
IA No. 368 of 2012**

**Reliance Infrastructure Ltd.**

**...Appellant(s)**

**Versus.**  
**Maharashtra Electricity Regulatory Commission & Ors.**

**...Respondent(s)**

Counsel for the Appellant(s) : Mr. J.J. Bhatt, Sr. Adv.  
Ms. Anjali Chandurkar  
Mr. Hasan Murtaza

Counsel for the Respondent(s): Mr. Ramji Srinivasan, Sr. Adv  
Mr. Sakya Singha Chaudhuri  
Ms. Perna Priyadarshini  
Ms. Kanika Chug

Mr. Buddy A. Ranganadhan for R.1

**ORDER**

**Appeal No. 246 of 2012 &**  
**IA Nos. 401 & 402 of 2012 & 71, 245, 439 & 442 of 2013**  
**& IA No. 139 of 2014**

We have heard the learned Senior Counsel for the parties. The learned Counsel for the State Commission and the learned Senior Counsel for Respondent No.2 are filing their respective Written Submissions after serving copy on the other side. Mr. Sanjay Sen, the learned Senior Counsel representing Mumbai International Airport Pvt. Ltd. wants to file rejoinder as well as Written Submissions. Accordingly, he is permitted. The other parties, if any, are at liberty to file the Written Submissions within three days after serving copy on the other side.

***Judgment is Reserved.***

**Appeal No. 229 of 2012 &**  
**IA No. 368 of 2012**

We have heard the learned Counsel for the parties.

***Judgment is Reserved.***

**(Rakesh Nath)**  
**Technical Member**  
Ts/js

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**